

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-666(PB)/2022

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Mr. Amar Chand Gupta

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 08.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial : Adv. Apeksha Dhanvijay
Creditor

For the RP : Adv. Narendra Singh alongwith Mr. Pankaj Kumar
Gupta, IP

ORDER

IA-544/2024

1. Ms. Apeksha Dhanvijay, Ld. Counsel for the Financial Creditor appears physically and Mr. Narendra Singh, Ld. Counsel for the RP appears physically.
2. There is no appearance on behalf of the Respondent.
3. In terms of our order dated 19.02.2024, IA-544/2024 in CP (IB)-666(PB)/2022 was returned to the RP for proceedings as per the directions contained therein hence, Registry is directed to delete the same from the cause-list.
4. On 20.03.2024, it was stated by the RP along with his Counsel that he has made personal efforts to contact the Respondent/Personal Guarantor and also served notice upon him however, no reply has been filed by the Respondent.
5. The RP has submitted the fresh report in the matter. Inadvertently, we

have recorded this under the caption IA-544/2024, which as stated above already stands deleted.

6. Our order dated 20.03.2024 would stand modified to the following extent:

“IA-544/2024 be deleted.

The RP submitted fresh report in the matter, which is yet to be listed before us.”

7. Today, the RP along with his Counsel appeared before us physically and stated that the report is still under scrutiny in the Registry and he seeks some short accommodation to get the same listed before us. The same is granted.
8. At request, list the matter **on 22.04.2024.**

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Shubham Pandya – 08.04.2024